

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 1599
TO BE ANSWERED ON 03.05.2016

Substandard Fertilizers

1599 SHRI A.T. NANA PAIL:

Will the Minister of **CHEMICALS & FERTILIZERS** be pleased to state:

- (a) whether the Government has made any assessment about the losses incurred to the farmers due to the sale of sub-standard fertilizers in the market on a large scale in the country, if so, the details thereof; and
- (b) the concrete steps taken by the Government to stop the production and sale of sub-standard fertilizers in various parts of the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

(SHRI HANSRAJ GANGARAM AHIR)

(a): No such cases of sale of sub-standard fertilizers in the market on a large scale has been reported. However, Department of Fertilizers does not pay subsidy amount on sub-standard P&K fertilizers and if paid, full amount of subsidy with penal interest is recovered.

(b): Fertilizer (Control) Order, 1985 has been promulgated to regulate the trade, price, quality and distribution of fertilizers. Specifications of fertilizers are prescribed in the said Order. No person shall himself or by any other person on his behalf manufacture /import for sale, sell, offer for sale, stock or exhibit for sale or distribute any fertilizer which is not of prescribed standard. Samples of fertilizers are drawn periodically by the fertilizer inspectors of the State Governments from retailers/wholesalers and manufacturing units etc. for testing in the notified laboratories to check their quality in respect of the quality parameters prescribed in the Fertilizer (Control) Order, 1985. In case of imported fertilizers, the fertilizer inspectors of the Central Government (Central Fertilizer Quality Control & Training Institute and its regional laboratories) draw the samples from the ship/containers at ports.

State Governments are empowered under the Fertilizer (Control) Order/Essential Commodities Act, 1955 to take appropriate administrative and legal action against those dealers/manufacturers/importers who do not comply with the provisions prescribed in the Order.
